

-1-

**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE**

**HON'BLE SHRI JUSTICE SHEEL NAGU,  
ACTING CHIEF JUSTICE**

**ON THE 14<sup>th</sup> OF JUNE, 2024**

**MISC. CRIMINAL CASE No. 24820 of 2024**

**SHUBHAM**

**..... PETITIONER**

**VERUS**

**STATE OF M.P.**

**.....RESPONDENT**

---

**Appearance :**

Shri Rajeev Badkur – Advocate for the petitioner through video conferencing.

Shri Surdeep Khampariya – Panel Lawyer for the respondent/State.

---

**ORDER**

Case diary is perused.

Learned counsel for the rival parties are heard.

This is first application filed u/S. 439 of Cr.P.C. by the petitioner for grant of bail.

The petitioner has been arrested on 03.05.2024 by Police Station Bhaisdehi, District Betul in connection with Crime No.222/2024 registered in relation to offences punishable u/S.379 of IPC.

-2-

The petitioner who has no criminal antecedent is alleged with the theft of iron railings.

In this case, charge-sheet has been filed and no further custodial interrogation is necessary.

Accordingly, without expressing any opinion on merits of the case, this application is **allowed** and it is directed that **Petitioner- Shubham** be released on bail on furnishing a personal bond in the sum of **Rs.50,000/- (Rs. Fifty Thousand only)** with two solvent sureties of the like amount to the satisfaction of concerned Trial Court.

This order will remain operative subject to compliance of the following conditions by the petitioner :-

1. The petitioner will comply with all the terms and conditions of the bond executed by him;
2. The petitioner will cooperate in the trial ;
3. The petitioner will not indulge himself in extending inducement, threat or promise to any person acquainted with the facts of the case so as to dissuade him/her from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The petitioner shall not commit an offence similar to the offence of which he is accused;
5. The petitioner will not seek unnecessary adjournments during the trial;
6. The petitioner will not leave India without previous permission of the trial Court/Investigating Officer, as the case may be.
7. The petitioner shall mark his appearance before the Trial

-3-

Court once in a fortnight till conclusion of trial.

A copy of this order be sent to the Court below for compliance.

Certified copy as per rules.

**(Sheel Nagu)**  
**Acting Chief Justice**

*ak*